

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 285/MP/2013

- Subject : Petition under section 79 (f) of the Electricity Act, 2003 for adjudicating the dispute on the secondary fuel oil consumption rate adopted in the energy charge bills of NTPC station violating the provisions of the regulation 21 (6) (a) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.
- Date of hearing : 21.11.2013
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri V.S Verma, Member
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
- Petitioner : Kerala State Electricity Board, Thiruvananthapuram
- Respondents : National Thermal Power Corporation Limited, New Delhi
- Parties present : Shri Sivaprasad. P.V, KSEB
Shri Sree Nivasan. G, KSEB

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed seeking direction to NTPC Ltd to compute the energy charge rate by adopting the normative secondary fuel oil consumption value in terms of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (2009 Tariff Regulations). He further submitted that Regulation 21 (6) of the 2009 Tariff Regulations provides that energy charge rate in rupees per kWh on ex-power plant basis shall be determined to three decimal places in accordance with the formula specified. However, respondent has been deviating from the procedures specified in 2009 Tariff Regulations. He further submitted that NTPC has been computing the energy charges in the monthly bills with normative SFC value of 1 ml/kWh . However, subsequently, at the year end, the monthly energy charge rate for the whole year has been revised by adopting SFC value as the average of the actual value of SFC used in the year and normative value. The representative of the petitioner requested the Commission to direct NTPC to refund the excess amount claimed from the petitioner.

2. After hearing the representative of the petitioner, the Commission admitted the petition and directed to issue notice to the respondent.

3. The Commission directed the petitioner to serve copy of the petition on the respondent by 28.11.2013. The respondent was directed to file its reply by 17.12.2013 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 27.12.2013.

4. The petition shall be listed for hearing on 16.1.2014

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)